

**HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU**  
(Office of the Registrar Judicial)

\*\*\*

File No.:- Mac App 142/2019

Titled

**IFFCO Tokio General Insurance Co. Ltd.** ..... Petitioner(s)/Appellant(s)

V/s


**Begum Jan & Ors.** ..... Respondent(s)

Notice to the respondent (s): -

6. Mohd. Rafiq S/O Sattar Din  
R/O Ajote, Tehsil Haveli, District Poonch (Owner of the vehicle)
7. Mohd. Saleem S/O Mohd. Bashir  
R/O Darra Dullian, Tehsil Haveli, District Poonch (Driver of the vehicle)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 10.02.2023 10.00 A.M. or the next working day if 10.02.2023 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 11<sup>th</sup> day of January, 2023 at Jammu.

  
Registrar (Judl.)  
High Court of J&K and Ladakh  
Jammu

No.:-


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Dated:- 12-01-23

**Copy of the above forwarded to:**

1. The Editor State Times, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

  
Registrar (Judl.)  
High Court of J&K and Ladakh  
Jammu